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Karnataka Land Reforms (Amendment) Act, 2002 20 of 2003

[21 April 2003]

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An Act further to amend the Karnataka Land Reforms Act, 1961. Whereas it is expedient further to amend the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty third year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Land Reforms (Amendment) Act, 2002.
- (2) It shall come into force at once.

2. Amendment Of Section 81 :-

In clause (a) of subsection (1) of section 81 of the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) (hereinafter referred to as principal Act), after the word "Government" and the punctuation marks, the following shall be inserted, namely:-

"the Karnataka State Road Transport Corporation constituted under the Road Transport Corporation Act, 1950, (Central Act LXIV of 1950), the Karnataka Power Transmission Corporation Limited constituted under the Companies Act, 1956."

3. Amendment Of Section 109 :-

In section 109 of the principal Act,-

- (1) after sub-section (1), the following proviso shall be inserted, namely:-
- "Provided that the Deputy Commissioner may also exercise the powers of the State Government under this subsection, subject to the restrictions and in the manner specified therein, in respect of the land to be used for,-
- (i) industrial development, the extent of which shall not exceed ten units;
- (ii) educational institutions recognised by the State or Central Government to be used for non-agricultural purpose the extent of which shall not exceed two units;
- (iii) places of worship to be specified by Government by notification which are established or constructed by a recognised or a registered body for non-agricultural purpose, the extent of which shall not exceed one fourth of a unit;
- (iv) a housing project, approved by the State Government the extent of which shall not exceed ten units;
- (v) the purpose of horticulture including floriculture and agro based industries the extent of which shall not exceed ten units."
- (2) in sub-section (2),-
- (i) for the words "State Government may" the words "State Government or as the case may be, the Deputy Commissioner may" shall be substituted.
- (ii) for the words "it deems fit" the words "it or he deems fit" shall be substituted.